

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-III

Item No.-114

New IA-3207/2021 New IA-3215/2021 IA-2752/2021 IA-2664/2021
In
IB-85(ND)/2021

IN THE MATTER OF:

GK Crystal Homes

Vs.

Ansal Lotus Melange Projects Pvt Ltd

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 29.07.2021

CORAM:

SHRI. P.S.N PRASAD

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:

For the CD

:

For the IRP.

: Mr. Arjun Sehgal Counsel for the Insolvency Resolution
Professional

ORDER

IA No. 2752/2021

This is an Application under Section 60(5) of Insolvency and Bankruptcy Code, 2016 read with Regulation 40C of the CIRP Regulations seeking exclusion of 48 days from the period of CIRP with supporting affidavit.

The Counsel is directed to file the supplementary affidavit denoting the date of commencement of the period to be excluded and the date till which the exclusion is sought as the same is not suitably incorporated in the Application. Post this Application after two weeks.



List the matter on 16.08.2021.

IA No. 3215/2021

This is an Application under Rule 11 of NCLT Rules, 2016. Four weeks time is granted to the Resolution Professional to file the reply in the matter.

List the matter on 16.09.2021.

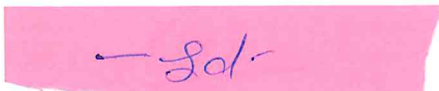
IA No. 3207/2021

This is an Application under Rule 11 of NCLT Rules, 2016. Four weeks time is given to the Resolution Professional to file the reply in the matter.

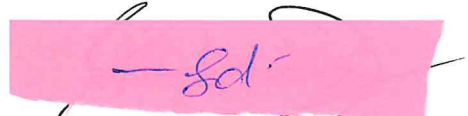
List the matter on 16.09.2021.

IA No. 2664/2021

The Resolution Professional has submitted that this is a report regarding CoC and also consent given by the Authorized Representative in Form-AB. The same is taken on record with just exceptions.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(P.S.N PRASAD)
MEMBER (JUDICIAL)